

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15016-15021/2009

(From the judgement and order dated 10/06/2009 in WA No. 543/2009 & WA No.676/2009 & WA No. 755/2009 & WA No. 793/2009 & WA No. 794/2009 & WAMP No. 1327/2009 & WAMP No. 1631/2009 of The HIGH COURT OF A.P AT HYDERABAD)

DR.N.T.R.UNIV.OF HEALTH SCIENCE TR.REGR.

Petitioner(s)

VERSUS

P.AMULYA & ORS.ETC.ETC.

Respondent(s)

(With prayer for interim relief and office report)

Date: 17/08/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s) Mr. P.S. Patwalia,Sr.Adv.

Mr. Y. Raja Gopala Rao,Adv.

Mr. Y. Ramesh,Adv.

Ms. Y. Vismai,Adv.

For Respondent(s) Mr. Ravinder Srivastav,Sr.Adv.

Ms. N. Annapoorani,Adv.

Ms. K. Sesharajyam,Adv.

Mr. K.K. Mani ,Adv.

Mr. Ankit Swarup,Adv.

Mrs. Sudha Gupta ,Adv

Mr. H. N. Salve,Sr.Adv.

Mr.S. Udaya Kumar Sagar,adv.

Ms. Bina Madhavan,Adv.

Mr. S. Sailakwal,Adv. for

M/S. Lawyer'S Knit & Co ,Adv

Mr. P.S. Narasimha,Sr.adv.

Mr. M. Srinivasa R. Rao,Adv.

Mr. K. Sesharajayam, Adv.

Mr. Abid Ali Beeran P., adv.

-2-

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

Orders are reserved.

Pending orders, the students who have submitted their applications for taking supplementary examination may be allowed to participate in the examination, provided if they are otherwise eligible.

(Sunil Kumar)
A.R.-Cum-P.S.

(Veera Verma)
Court Master